

(c) and (d). A statement containing information regarding foreigners employed in India was circulated to hon. Members last year. A copy of the statement is placed on the Table of the House. [Placed in the Library. See Library Index No. S-48/54.]

But information in regard to foreigners and Indians employed in the Indian subsidiaries of foreign firms is not available.

Shri Dhusiya: May I know what is the total amount of foreign investment operating in India and how it compares with the Indian investment?

Shri T. T. Krishnamachari: As I said, the information upto 1948 is available in this book, and I have supplemented it by the information that was given on the floor of the House by the Finance Minister in June 1952. I can only say that the amount involved is something like Rs. 18.26 crores for the period indicated by the Finance Minister.

Dr. Ram Subhag Singh: Some time back the Government of India had sent a circular to all the foreign firms in India seeking information in regard to the number of Indians employed with them. May I know whether all the foreign firms in India had furnished the information to the Government of India, and if not, what action the Government of India is going to take against those firms?

Shri T. T. Krishnamachari: The information supplied to the hon. Members of the House on the last occasion was based on the information collected from the enquiries made by the Ministry of Commerce and Industry. We found ultimately that those people who had not sent in their returns were either non-existent or did not employ any Europeans. There were one or two cases where we had to call them up to account. We have now decided, in view of the fact that the House had been good enough to empower my Ministry to collect information under the Collection of Statistics Act to call for detailed information and a notice has been sent out to the various firms to supply information under this head. It will take some time to receive this

information and to collect it, and when I do so, I shall certainly place the results of my investigation before the House.

Dr. Ram Subhag Singh: The hon. Minister just now said that one or two firms, which did not supply the information, were called up by the Ministry. May I know what was the nature of that call?

Shri T. T. Krishnamachari: Perhaps, it is generally known that in the absence of legal powers, the Ministry has quite a lot of power to compel delinquents of this nature to obey, and we used such influence as we have, as gently as possible, in order to make them fall in line.

COMMUNITY DEVELOPMENT BLOCKS

*322. **Shri B. K. Das:** Will the Minister of Planning be pleased to state:

(a) in how many Community Development Blocks the work of development of cottage industries has been taken up;

(b) what are the main industries newly started or being revived; and

(c) on what lines the work is being carried on?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) 41 Community Projects and 30 Community Development Blocks.

(b) A statement is placed on the Table of the House. [See Appendix I, annexure No. 57.]

(c) (1) Emphasis is placed on the development of existing industries.

(2) Village co-operative organisations of skilled workers are encouraged.

(3) Training and technical direction are provided by the State Governments.

Shri B. K. Das: May I know what are the reasons for the fact that in only one community project in each State the development work has been taken up?

Shri Hathi: Not one but 41. In each State, there are more than one block, and the States have to select certain areas. Therefore, it is not possible for the States, with the machinery available with them, to take up simultaneously all the blocks in each State.

Shri B. K. Das: My question was this. There are only three blocks in each project, and as I understand from the reply of the hon. Minister that only in one project development work has been taken up. I want to know why only one community project has begun that work and others have not.

Shri Hathi: I think I have replied to that question. The position is that each State has more than one block and it is not possible for the State Government, with the machinery available with them, to concentrate on each of the blocks in the various States. Therefore, they have selected certain blocks only.

Shrimati Ila Palchoudhury: May I know, Sir, what industries have been started or revived in West Bengal under these development blocks?

Shri Hathi: For particular States I would like to have notice.

Shri S. N. Das: May I know the number of cases in which cottage industries have been taken up by co-operative societies and the total capital invested by them?

Shri Hathi: Generally, Sir, Community Projects encourage co-operative societies and give loans to those societies and industries started by them. The amount provided in the Budget is about Rs. 1.5 lakhs for each block. I have not got the amount of loans given to co-operative societies.

Shri B. K. Das: In view of the fact that the Khadi and Village Industries Board have taken up the work of development of cottage industries all over the country, may I know whether they have selected any of these blocks for their work?

Shri Hathi: I do not think, Sir, but there was a discussion with the Commerce and Industry Ministry in this behalf and I think they took some action.

OFFICERS TRAINED UNDER COLOMBO PLAN
AND U. N. E. S. C. O.

*323. **Shri M. S. Gurupadaswamy:** Will the Minister of Irrigation and Power be pleased to state how many of the Government officers who underwent training under the Colombo Plan and UNESCO Technical Assistance Programme have been employed in the work for which training was given to them? .

The Deputy Minister of Irrigation and Power (Shri Hathi): Nine officers underwent training under these schemes and all of them have been employed on the work for which they were given training.

Shri M. S. Gurupadaswamy: May I know, Sir, whether Government is following any policy in selecting officers for training?

Shri Hathi: They do, Sir.

Shri M. S. Gurupadaswamy: May I know, Sir, what is the policy?

Shri Hathi: The selection is generally made on various considerations—the ability, the record of service and the experience of the officer, etc.

Shri M. S. Gurupadaswamy: Is it a fact, Sir, that only a few of the States were consulted in the matter of selection while other States have been left out, and there is so much of discrimination in this matter?

Shri Hathi: No, Sir, that is not correct.

Shri T. N. Singh: How many of the trained personnel who have come back are employed on irrigation projects, and how many are employed on administrative irrigation work?

Shri Hathi: Of the nine officers, eight are mostly working in the Central Water and Power Commission and I